

already. To whom am I to write? I am to write to the Chairman.

श्री मधु लिमये : अध्यक्ष महोदय, मैंने इस लिये प्रश्न किया कि उस से ऐसा लगता है कि उनका सबूत बह सन्तोषजनक नहीं है। मगर सबूतही नहीं था, सबूत कहाँ से आवेगा।

Mr. Speaker: I am to write to the Chairman who has already looked into it and given a decision.

श्री मधु लिमये : उन की माफी मांगनी चाहिये।

Mr. Speaker: Order, order. You have had your say, you must hear me also. As I said, I tried to convince hon. Members or get convinced by them. I gave permission to Shri Limaye to raise it because I myself had some doubt after discussing it for fifteen days so that the whole House may know about the fact. I disallow it because the Chairman has already given a decision and I do not want to refer it to the same Chairman to take it up again.

Shri S. M. Banerjee (Kanpur): Why should he not apologise?

श्री मधु लिमये : अध्यक्ष महोदय, यह बहुत खतरनाक चीज हो रही है कि ये लोग विशेषाधिकार समिति के सामने जाने के लिये तैयार नहीं हैं, हम की जाने देने के लिये भी तैयार नहीं हैं, चाकिर यह संसद किस से तरह चलेगी।

12.18 hrs.

PAPERS LAID ON THE TABLE

UNIVERSITY GRANTS COMMISSION RETURNS AND INFORMATION (AMENDMENT) RULES, ETC.

The Minister of Education (Dr. Triguna Sen): I beg to lay on the Table:—

- (1) (i) A copy of the University Grants Commission Returns and Information

(Amendment) Rules, 1966, published in Notification No. S.O. 504 in Gazette of India dated the 19th February, 1966, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.

- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library, see No. LT-789/67].

- (2) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1965-66, along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library, see No. LT-790/67].

- (3) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1964-65. [Placed in Library, see No. LT-791/67].

- (4) A copy of the Certified Accounts of the Central Institute of English, Hyderabad, for the year 1964-65, along with the Audit Report thereon. [Placed in Library, see No. LT-791/67].

INDIAN FOREST SERVICE (RECRUITMENT) SECOND AMENDMENT RULES, ETC.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, I beg to lay on the Table:—

- (1) A copy of the Indian Forest Service (Recruitment) Second Amendment Rules, 1967, published in Notification No. G.S.R. 913 in Gazette of India dated the 17th June,

[Shri Vidya Charan Shukla]

1967, under sub-section (3) of section 3 of the All India Services Act, 1951. [Placed in Library, see No. LT-792/67].

India dated the 10th June, 1967. [Placed in Library, see No. LT-794/67].

(2) A copy each of the following Notifications under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

(i) The Bombay Village Panchayats (Reconstitution and Reorganisation) Order, 1967, published in Notification No. S.O. 1866 in Gazette of India dated the 26th May, 1967.

(ii) S.O. 2070 published in Gazette of India dated the 24th June, 1967, containing corrigenda to S.O. 1866 published in Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-793/67].

(3) A statement showing reasons for delay in laying the Notification mentioned at (i) of item (2) above. [Placed in Library, see No. LT-793/67].

(4) A copy each of the following Notifications under sub-section (4) of section 18 of the Citizenship Act, 1955:—

(i) The Citizens (Registration at Indian Consulates) Amendment Rules, 1967, published in Notification No. G.S.R. 871 in Gazette of India dated the 10th June, 1967.

(ii) The Citizenship (Amendment) Rules, 1967, published in Notification No. G.S.R. 872 in Gazette of

12.19 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTH REPORT

Shri Khadilkar (Khed): I beg to present the Sixth Report of the Committee on Private Members' Bills and Resolutions.

MOTION FOR ELECTION TO COMMITTEE

COURT OF UNIVERSITY OF DELHI

The Minister of Education (Dr. Triguna Sen): I beg to move the following:

"That in pursuance of clause (1)(xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi for the next term of five years, subject to the other provisions of the said Statutes."

Mr. Speaker: The question is:

"That in pursuance of clause (1)(xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi for the next term of five years, subject to the other provisions of the said Statutes."

The motion was adopted.